

Order no. 9 Dt 4.1.99

Posted to 3/2/99 for hearing.

vice-Chairman
H.P.

Member (Jud)

Order no. 10 Dt 3/2/99

No time to-day. Posted
to 9/3/99 for hearing.

vice-Chairman
H.P.

Member (J)

Order no. 11, dated 9-3-99.

Learned counsel for the Applicant is absent. In this, 1992, pleadings have been completed long ago. On 22-X-1998, the matter was posted to 23-11-98 for hearing and at the instance of the learned counsel for the applicant, the matter was again posted to 4-1-99 for Peremptory hearing. Thereafter, also another adjournment was given to the learned counsel for the applicant. Today, when the matter was called, learned counsel for the applicant is absent. ^{no request has been made for adjournment} In view of this, the application is dismissed for default. Learned Senior Standing Counsel Mr. Bose is present and is heard.

vice-Chairman
H.P.

Member (Jud)